

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00844/2017

Jabalpur, this Monday, the 05th day of August, 2019

HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER

1. Kishorilal S/o Shri Gorelal,
age 59 years, Helper, TPC, Habibgunj,
West Central Railway Bhopal (MP)
Pin Code– 462024, Mob. – 8871338600.

2. Surya Kant Umariya, S/o Shri Kishorilal,
aged about 36 years, R/o RB-II/200/F
Railway Colony, Shakti Nagar,
Habibgunj Bhopal (MP) – 462024, Mob. 9302084332

-Applicants

(By Advocate – Shri S.K. Mishra)

V e r s u s

1. Union of India through General Manager,
West Central Railway, Near Indira Market
Jabalpur Madhya Pradesh – 482001.

2. Divisional Railway Manager (P),
West Central Railway, Habibganj Bhopal (M.P.) – 462024.

3. Senior Divisional Electrical Engineer (TRD),
West Central Railway, Bhopal (MP) – 462024.

4. Senior Section Engineer (TPC),
West Central Railway, Bhopal (MP) – 462024

-Respondents

(By Advocate – Shri Praveen Namdeo)

ORDER (ORAL)

By Navin Tandon, AM.

The case of the applicants is that applicant No.2 has not been granted appointment under the Liberalised Active Retirement Scheme for Guaranteed Employment for Safety Staff (**LARSGESS**) even though he is eligible for it.

2. The applicant No.1 has submitted certificate dated 29.02.2016 (Annexure A-6), wherein Senior Section Engineer (TPC) has certified that the applicant No.1 was working on Track.

3. The respondents, in their reply, have submitted that Senior Divisional Electrical Engineer (TRD), Bhopal, vide its letter dated 01.02.2016 has stated that the applicant is not working on Track.

4. During the course of argument, learned counsel for the respondents submits that Sr. DEE (TRD) is the Branch Officer of the TRD department and SSE works under him. He further submitted that the Railway Board, vide Annexure R-5 dated 27.10.2017, has decided to keep the LARSGESS on hold. It has also been submitted that now the Railway Board, vide order

dated 26.09.2018 (RBE No.150/2018) has terminated the LARSGESS scheme,

5. Since the LARSGESS scheme has already been terminated by the Railway Board, no further adjudication is required in the matter. Accordingly, O.A is dismissed. No costs.

(Ramesh Singh Thakur)
Judicial Member

am/-

(Navin Tandon)
Administrative Member